NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.77/2017 and 139/2017 with CP No.96 (ND)/2010 RT CP No.45/Chd/CHD/2016

Rakesh Kumar Gupta & Anr.Petitioners

Versus

M/s G.I.Estates Pvt.Ltd.& Ors.Respondents

Present:: Mr. Mahendra Pal, Advocate for petitioners No.1(i) to 1(iv)

Mr. Avinash Gupta, Director for G.I. Estates Pvt. Ltd.

As per office report, notice to Assistant Estate Officer, Municipal Corporation, Chandigarh has been served. It would be seen from the record that Mr. Ajay Sharma, Advocate who is representing Municipal Corporation, Chandigarh has not put in his appearance since 25.5.2017. The matter be now listed for hearing on 10.01.2018.

Notice be sent to Mr. Ajay Sharma, Advocate about the date of hearing and also to Assistant Estate Officer, Municipal Corporation, Chandigarh to show cause as to why there is no representation despite specific notice sent vide letter dated 01.11.2017 by this Tribunal. Learned counsel for petitioner seeks time to file appropriate application in respect of minor petitioner who has attained majority. Let the needful be done within 3 days.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

November 20, 2017